

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'I-2': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.3979/Del/2017  
Assessment Year : 2010-11**

**M/s NTN NEI Manufacturing  
India Pvt. Ltd.  
C/o- V.K. Verma & Co.  
Chartered Accountant,  
C-37, Connaught Place,  
New Delhi-110001  
PAN-AACCN2241B**

**Vs. DCIT,  
Circle-13(1),  
C.R. Building, I.P. Estate,  
New Delhi-110002**

**(Appellant)**

**(Respondent)**

Appellant by : Sh. Tarun Kumar, Advocate,  
Sh. Deepesh Garg, Advocate,  
Respondent by : Ms. Meera Srivastava, CIT-DR

Date of hearing : 16.03.2021  
Date of pronouncement : 16.03.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee is directed against the order dated 25.1.2017 of the learned CIT(A)-44, New Delhi, relating to Assessment Year 2010-11.

2. The learned counsel for the assessee, vide its letter, received through email, dated 15.03.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the sides on conclusion of Virtual Hearing on 16<sup>th</sup> March, 2021.

**Sd/-**  
**(KULDIP SINGH)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Delhi/Dated-16.03.2021

*Shekhar*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi